7. Liberty Finance Pvt. Ltd., New Delhi.

8. Roadways Finance Pvt. Ltd., New Delhi.

9. Ashoka Finance Co. (Pvt.) Ltd., New Delhi.

10. Kalyan Finance Pvt. Ltd., New Delhi.

11. Krishna Transport Finance Pvt. Ltd., New Delhi.

12. United India General Finance (P) Ltd., New Delhi.

13. Graduate Traders Financiers and Chit Fund Co. (P) Ltd., New Delhi.

14. R. S. Motors Pvt. Ltd., New Delhi.

15. Vijay Finance and Udyog Pvt. Ltd., Delhi.

16. Narula Finance Pvt. Ltd., New Delhi.

17. Tanwar Finance Pvt. Ltd,, New Delhi.

18. Rajshri Commercial Finance (Pvt,) Ltd., Delhi.

नेशनल डिफेंस एकेडमी में भर्ती की आयु में परिवर्तन

*805. डा. संकटा प्रसाद : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नेशनल डिफेंस एकेडमी में भर्ती के लिए निर्धारित आयु में परिवर्तन किया गया है; और

(ख) यदि हां, तो अब कितनी आयु निर्धारित की गई है और उक्त परिवर्तन के क्या कारण हैं ?

रक्षा मंत्रालय (रक्षा उत्पादन) में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). राष्ट्रीय रक्षा अकादमी में प्रवेश के लिए न्यूनतम और अधिकतम आयु सीमा जुलाई 1971 से चालू पाठ्यक्रम से 15-17½ वर्ष से बदल कर 16-18½ वर्ष कर दी गई है। हमारे सशस्त्र सेना के अधिकारियों के संवर्ग का शैक्षिक-तर बढ़ाने के विचार से संस्था में प्रवेश के लिए न्यूनतम शैक्षिक योग्यता मैट्रिक से उच्चतर माध्यमिक कर दिए जाने के पश्चात् यह परिवर्तन किया गया है।

Profit Earned by Indian Oil Corporation

*811. SHRI P. M. MEHTA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether despite a larger turnover in 1970-71, the Indian Oil Corporation made lesser profit in that year than that in the previous year ; and

(b) if so, the reasons therefor ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) and (b). In terms of volumes the Indian Oil Corporation improved its 1970-71 sales compared to the preceding year by 8.3%. On this basis its net profit for the year should have been at least Rs. 22.11 crores but was only Rs. 15.77 crores mainly due to four reasons beyond its control. The first accounts for a reduction of over Rs. 5.5 crores due to a retrospective increase in IOC' crude purchases from Oil and Natural Gas Commission and Oil India Limited. The second reason accounts for a reduction Rs. 3.3 crores due to increased non-recoverable duty payments etc. on its sale of lubricants. The third accounts for Rs. 97 lakhs due to the larger incidence of non-recoverable duties on a larger volume of product imports. The fourth accounts for a reduction of Rs. 70 lakhs on irrecoverable sales tax imposed by some States. But for these four factors beyond its control IOC's profit for 1970-71 would have been Rs. 26.24 crores *i.e.* an increase of 11% over the preceding year. For the year just ended